

ITEM NO.24 Court 6 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7551/2021

(Arising out of impugned final judgment and order dated 15-03-2021 in CRMB No. 44793/2020 passed by the High Court Of Judicature At Allahabad)

LOKENDRA

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.127367/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.127368/2021-EXEMPTION FROM FILING O.T. and IA No.127370/2021-EXEMPTION FROM FILING AFFIDAVIT)

Date : 20-10-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Rohit Amit Sthalekar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing C/C of the impugned judgment, exemption from filing O.T and exemption from filing affidavit are allowed.

Issue notice.

Tag with SLP(Cr1.) No. 10456/2019 (D. NO.38700/2019).

We may notice that in that case, grant of bail has been assailed but that case relates to allegedly the principal accused on which we have

issued notice while in the present case, the bail has been declined.

Let both the special leave petitions be listed on a miscellaneous day immediately after Diwali vacation.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)